



## The Tamil Nadu Special Security Group Act, 1993

Act 17 of 1993

**Keyword(s):**

**Act Repealed by 27 of 1996, Active Duty, Director, Group, Member of Group, Member of Immediate Family, Proximate Security**

**Amendment appended: 27 of 1996**

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# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 1993 and is hereby published for general information :—

ACT No. 17 OF 1993.

*An Act to provide for the constitution and regulation of a separate security force in the State of Tamil Nadu for providing proximate security to the Chief Minister of Tamil Nadu and the former Chief Ministers of Tamil Nadu and members of their immediate family and for matters connected therewith.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Special Security Group Act, 1993.

(2) It shall come into force on such date as the Government may, by notification, appoint.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) “ active duty ” in relation to a member of the Group means any duty as such member during the period when he is posted to physically protect the Chief Minister of Tamil Nadu and the members of his immediate family or a former Chief Minister of Tamil Nadu and the members of his immediate family, or any class of persons referred to in clause (c) of sub-section (1) of section 4, wherever he or they may be ;

(b) “ Director ” means the Director of the Group appointed under sub-section (1) of section 5 ;

(c) “ Government ” means the State Government ;

(d) “ Group ” means the Tamil Nadu Special Security Group constituted under section 4 ;

(e) “ member of the Group ” means a person who has been appointed to the Group by the prescribed authority ;

(f) “ members of immediate family ” means wife, husband, children and parents ;

(g) “ proximate security ” means protection provided from close quarters, during journey by road, rail, aircraft, watercraft or on foot or any other means of transport and shall include the places of functions, engagements, residence or halt and shall comprise ring round teams, isolation cordons, the sterile zone around, convoy security and the rostrum and access control to the person or members of his immediate family ;

(h) all words and expressions used and not defined in this Act but defined in the Indian Penal Code shall have the meanings respectively assigned to them in that Code. Central Act XLV of 1860.

Members subject to Act.

3. Every member of the Group shall be subject to this Act, wherever he may be.

Constitution of Group.

4. (1) There shall be a separate security force in the State of Tamil Nadu called the Tamil Nadu Special Security Group for providing proximate security to—

(a) the Chief Minister of Tamil Nadu and the members of his immediate family ;

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(b) any former Chief Minister of Tamil Nadu or to the members of his immediate family ; and

(c) any such class of persons and for such period as the Government may, by notification, specify :

Provided that any former Chief Minister or any member of the immediate family of the Chief Minister or of a former Chief Minister may decline such proximate security.

(2) Subject to the provisions of this Act, the Group shall be constituted in such manner as may be prescribed and the terms and conditions of service of the members of the Group shall be such as may be prescribed.

(3) Notwithstanding anything contained in this section, any person or any member of any other Police force of the State of Tamil Nadu may be appointed to the Group by the Government, by a general or special order, and for such period as may be specified in such order and the person so appointed shall, during the period of his appointment, be deemed to be a member of the Group, and the provisions of this Act shall, so far as may be, apply to such person or member.

5. (1) The general superintendence, direction and control of the Group shall vest in, and be exercised by, the Government and subject thereto and to the provisions of this Act and the rules, the command and supervision of the Group shall vest in an officer to be appointed by the Government as the Director of the Group :

Control,  
direction, etc.

Provided that the Government may, by general or special order, delegate all or any of their powers under this sub-section, to such officer or authority as may be specified in such order.

(2) The Director shall, in the discharge of his duties under this Act, be assisted by such number of Deputy Directors, Assistant Directors and other officers as may be appointed by the Government.

(3) The scale and level of proximate security shall be such as may be determined by the Director.

6. Every member of the Group shall be liable to serve in any part of the State of Tamil Nadu or in any other part of India as well as outside India.

Liability for  
service in  
any part  
of  
State of  
Tamil Nadu  
and elsewhere.

7. Every member of the Group, not on leave or under suspension, shall, for all purposes of this Act, be always on active duty and may, at any time, be employed or deployed in any manner which is consistent with the duties and responsibilities of the Group under this Act.

Members of  
the Group  
always on  
active duty.

8. No member of the Group shall be at liberty—

(a) to resign his appointment during the term of his engagement ; or

(b) to withdraw himself from all or any of the duties of his appointment, except with the previous permission in writing of the prescribed authority.

Resignation  
and withdrawal  
from the Post.

9. Every member of the Group shall hold office during the pleasure of the Governor.

Tenure of  
service.

10. (1) No member of the Group shall, without the previous sanction, in writing, of the Government or of the prescribed authority,—

(a) be a member of, or be associated in any way with, any trade union, labour union, political association or with any class of trade unions, labour unions or political associations ; or

Restrictions  
respecting  
right to form  
associations,  
freedom of  
speech, etc.

(b) be a member of, or be associated in any way with, any society, institution, association or organisation that is not of a purely social, recreational or religious nature; or

(c) communicate with the press or publish or cause to be published any book, letter or other document except where such communication or publication is in the *bona fide* discharge of his duties or is of a purely literary, artistic or scientific character or is of a prescribed nature.

*Explanation.* If any question arises as to whether any society, institution, association or organisation is of a purely social, recreational or religious nature under clause (b) or whether any book, letter or document is a communication or publication in the *bona fide* discharge of his duties or is of a purely literary artistic or scientific character or is of a prescribed nature under clause (c), the decision of the Government thereon shall be final.

(2) No member of the Group shall participate in, or address, any meeting or take part in any demonstration organised by anybody of persons for any political purposes or for such other purposes as may be prescribed.

Termination of service.

11. The prescribed authority may, by order in writing, terminate the appointment of any member of the Group in the public interest and such termination shall be deemed to be discharge *simpliciter* and shall not amount to dismissal or removal.

Appeal.

12. (1) Any member of the Group aggrieved by an order under section 11 may, within thirty days from the date of such order, prefer an appeal to a Board to be constituted by the Government.

(2) The Board shall consist of such persons as may be prescribed.

(3) The decision of the Board shall be final and shall not be called in question in any court or tribunal.

(4) The Board shall have power to regulate its own procedure.

Powers and duties conferable on members of the Group.

13. The Government may, by general or special order published in the *Tamil Nadu Government Gazette*, direct that, subject to such conditions and limitations as may be specified in that order, any member of the Group may exercise or discharge such powers or duties as may be specified in the said order for giving effect to the provisions of this Act.

Assistance to Group.

14. It shall be the duty of every Department in the Government or every Department under the control of the Government or every local or other authority to act, in aid of the Director or any member of the Group whenever called upon to do so in furtherance of the duties and responsibilities assigned to such Director or member.

Protection of action taken under this Act.

15. No suit, prosecution or other legal proceeding shall lie against the Group or any member thereof on whom powers have been conferred or duties have been imposed under this Act or any order issued or any rule made thereunder for anything which is in good faith done or purported to be done or omitted to be done in pursuance of this Act or any order issued or any rule made thereunder or any order issued under any such rule.

Power to make rules.

16. (1) The Government may make rules for carrying out all or any of the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the manner in which the Group shall be constituted and the terms and conditions of service of its members under sub-section (2) of section 4;

(b) the authorities to be prescribed under section 8, sub-section (1) of section 10 and section 11;

(c) the nature of the communication or publication under clause (c) of sub-section (1) of section 10;

(d) the purposes, other than political purposes, for which a person subject to this Act shall not participate in, or address, any meeting or take part in any demonstration under sub-section (2) of section 10 ;

(e) the persons who shall be members of the Board under sub-section (2) of section 12 ;

(f) any other matter which is required to be, or may be, prescribed.

(3) (a) All rules made under this Act, shall be published in the *Tamil Nadu Government Gazette* and, unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.

(b) All notifications issued under this Act shall, unless they are expressed to come into force on a particular day, come into force on the day on which they are published.

(4) Every rule made or notification issued under this Act or every order issued under section 13 shall, as soon as possible after it is made or issued, be placed on the table of the Legislative Assembly, and if before the expiry of the session in which it is so placed or the next session, the Assembly makes any modification in any such rule, notification or order or the Assembly decides that the rule, notification or order should not be made or issued, the rule, notification or order shall thereafter have effect only in such modified form, or be of no effect, as may be so, however, that any such modification or annulment shall not be a prejudice to the validity of anything previously done under that rule, notification or order.

(By order of the Governor)

M. MUNIRAMAN,  
*Secretary to Government, Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th September 1996 and is hereby published for general information:—

ACT No. 27 OF 1996.

*An Act to repeal the Tamil Nadu Special Security Group Act, 1993.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Tamil Nadu Special Security Group (Repeal) Act, 1996.

(2) It shall come into force at once.

Repeal of Tamil Nadu Act 17 of 1993. 2. The Tamil Nadu Special Security Group Act, 1993 is hereby repealed.

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Act 17 of

Removal of doubts. 3. (1) For removal of doubts, it is hereby declared that on and from the date of commencement of this Act, the Director, the Deputy Directors, Assistant Directors, other officers and members of the Tamil Nadu Special Security Group appointed under the repealed Act shall stand discharged from the said Group.

(2) The discharge of the Director, the Deputy Directors, Assistant Directors, other officers, and members of the said Group shall be deemed to be discharge *simpliciter* and shall not amount to dismissal or removal.

(By order of the Governor)

A. K. RAJAN,  
Secretary to Government, Law Department.